

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES  
**RAJYA SABHA**

**UNSTARRED QUESTION NO.197**

TO BE ANSWERED ON Tuesday, July 19, 2022/ Ashadha 28, 1944(Saka)

**Impact of Implementation of the SARFAESI Act**

**197. SHRI SANDOSH KUMAR P:**

Will the Minister of FINANCE be pleased to state:

(a) the total number of people affected by the implementation of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 in each State;

(b) the total number of people with a loan of less than rupees five lakh affected by the Act in each State: and

(c) the total number of people whose agricultural land was confiscated under the SARFAESI Act in each State.

**ANSWER**

The Minister of State in the Ministry of Finance  
(Dr. Bhagwat Karad)

(a) & (b) Reserve Bank of India has informed that the information regarding the total number of people affected by the implementation of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act in each State and also the information regarding the total number of people with a loan less than rupees five lakh affected by the Act in each State, is not maintained by RBI. However, as per-Report on Trends and Progress of Banking, published by RBI for the year 2019-20 and 2020-21, the number of cases referred by Scheduled Commercial Banks under SARFAESI Act, for the FY 2018-19, 2019-20 and 2020-21 are 235437, 105523 and 57331 (provisional), respectively.

(c) As per section 31(i) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002, the provisions of the said Act are not applicable to any security interest created in agricultural land.

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